

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH AT  
CHENNAI

ORIGINAL APPLICATION No. 126 of 2022

(Under Section 18(1) read with Sections 14 & 15 of National Green Tribunal Act,  
2010)

IN THE MATTER OF:

C.Senthil Nathan

S/o. R.Chandrasekaran

No. 8/2, 5<sup>th</sup> Street, Venkateshwara Colony,

Kodungaiyur, Chennai – 600 118.

..Applicant

Vs

1. State of Tamil Nadu

Represented by its Principal Secretary

Environment Forest & Climate Change Department

Secretariat Complex, Namakkal Kavignar Maaligai,

Chennai – 600 009

Email: forsec@tn.gov.in ,Ph: +91 044 25671511 & others

**LIST OF DOCUMENT FILED ON BEHALF OF 7<sup>th</sup> RESPONDENT**

S.No	Date	Document Description	Page No
1.	09.12.2022	Reply Statement filed by 7 <sup>th</sup> Respondent	1
2.	01.04.2003	Trade License Application	
3.	20.12.2004	Registration with Ministry of MSME	
4.	28.03.2008	Certificate issued by Department of Industries and Commerce	
5.	23.09.2009	Certificate issued by the 2 <sup>nd</sup> Respondent	
6.	03.07.2012	Renewal license issued by the Chennai Corporation	
7.	11.05.2022	Letter issued by the CMDA to 7 <sup>th</sup>	

		Respondent	
8.	07.09.2022	Factory license issued by the Department of Industries safety and Health	
9.	06.11.2022	The 2 <sup>nd</sup> Respondent issued Pollution control certificate	
10.	15.03.2018	Representation of the 7 <sup>th</sup> Respondent to the 2 <sup>nd</sup> Respondent.	
11.	18.08.2022	Complaint lodged with Deputy Commissioner of Police	
12.	20.08.2022	Representation to the 5 <sup>th</sup> Respondent to renew license	
13.	22.08.2022	Complaint lodged with Deputy Commissioner of Police	
14.	21.08.2022	Complaint to the Chief Minister Cell	
15.	24.08.2022	Representation to the 6 <sup>th</sup> Respondent	
16.	26.08.2022	Complaint lodged with the Bar Council of Tamil Nadu and Puducherry against the Applicant	
17.	28.08.2022	Outpatient treatment slip issued to the Driver of the Transport Vehicle	
18.	29.08.2022	Complaint to the Deputy Commissioner of Police	
19.	21.09.2022	Request letter to renew the Trade License sent to the Chennai Corporation	

Dated at Chennai on 7<sup>th</sup>Day of December 2022

Counsel for 7<sup>th</sup> Respondent

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH AT  
CHENNAI

ORIGINAL APPLICATION No. 126 of 2022

(Under Section 18(1) read with Sections 14 & 15 of National Green  
Tribunal Act, 2010)

IN THE MATTER OF:

C.Senthil Nathan

S/o. R.Chandrasekaran

No. 8/2, 5<sup>th</sup> Street, Venkateshwara Colony,  
Kodungaiyur, Chennai - 600 118.

..Applicant

Vs

1. State of Tamil Nadu

Represented by its Principal Secretary

Environment Forest & Climate Change Department

Secretariat Complex, NamakkalKavignarMaaligai,

Chennai - 600 009

Email: forsec@tn.gov.in, Ph: +91 044 25671511 & others

**REPLY STATEMENT FILED BY THE 7<sup>th</sup> RESPONDENT**

The 7<sup>th</sup> Respondent states as follows:

1. The 7<sup>th</sup> Respondent most respectfully states that the applicant has not set out the true and correct facts before this Hon'ble Court and suppressed the true and material facts. The true and correct facts are as follows:

(i). MrsK.Padmapriya wife of S.Krishnakumar, aged about 50 years, having office at No.7,Venkateswara Colony,Kondungaiyur,Chennai-600118, is running a small scale industry under the name and style of M/s.Balaji Polycans in the said address for past 18 years Industry running from 01/05/2005.

FOR BALAJI POLY CANS

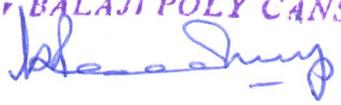
  
Proprietrix

(ii). The 7<sup>th</sup> Respondent industry is working with in the Jambuli Industrial Estate engaged in the business of manufacturing small plastic containers and after obtaining all the necessary approval from the appropriate authorities. The manufacturing unit is running without causing any disturbance to anyone in the locality. The 7<sup>th</sup> Respondent is manufacturing HDPE container by using pure virgin 1<sup>st</sup> grade plastic grains which is EDIBILE GRADE. It comes under green category. The 7<sup>th</sup> Respondent is having fully specialized Automatic Machine (Blow Molding Machine). The process of the manufacturing does not cause any pollution in the air, water or soil. It will not create any noise pollution. The entire manufacturing process adhere to the stipulated norm of the 2<sup>nd</sup> Respondent. The 7<sup>th</sup> Respondent has been carrying out the work for the state government on tender. Therefore, they are strictly follow the norms and instructions of the government.

(iii). The 7<sup>th</sup> Respondent had obtained Pollution consent from the 2<sup>nd</sup> Respondent on 23.09.2009 and for subsequent years. Due to health issues the propretrix did not continue the manufacturing process for few years and the unit was closed till 2021. Very recently it has restarted the business

(iv). On 06.11.2022, the 2<sup>nd</sup> Respondent has issued pollution consent order to the 7<sup>th</sup> Respondent under green category. Further, the 7<sup>th</sup> Respondent has also received a certificate from Department of industries and commerce dated 28.03.2008 for doing manufacturing of plastic components and it was upgraded as member in the Small Micro small and medium enterprises 2020 -2021 under the Udhya Scheme by Central Government.

(v). The Chennai Metropolitan Development Authority by a letter dated 11.05.2022 classified the Survey No. 4/36 and 4/37, Jambuli Village as Industrial Area. There are more than 180 MSME functioning in the Jamuli Industrial Estate and all the units are member of association namely "Jambuli Kuru Mattrum Sriu Thozhil Munnetra Sangam" Reg No.216/2011.

For BALAJI POLY CANS  
  
Proprietrix

(vi). The 7<sup>th</sup> Respondent further submit that it has obtained Factory license and Factory Plan approval from Govt. of Tamil Nadu Directorate of Industrial Safety and Health as early as in 2009, which has been renewed on 07.09.2022 which is valid up to 31.12.2023 and also obtained Fire service license from Office of the Fire & rescue Department Licence Valid upto 01/09/2023.

(vii). The 7<sup>th</sup> Respondent was having Trade license from Chennai Corporation issued under section 287 CCMC. On 03.07.2012 valid upto 31.03.2013 further the 7<sup>th</sup> Respondent has submitted an Renewal application before the 5<sup>th</sup> Respondent. An inspection was conducted by them and all other formalities were over, however it is kept pending due to the interference and threat by the applicant herein.

2. The Applicant Mr.C.Senthil Nathan, is currently residing at No. 8/2, 5<sup>th</sup> Street, Venkateshwar Colony, Kodungaiyur, Chennai - 600 118, 100 meters away from the 7<sup>th</sup> Respondent Factory, but the 7<sup>th</sup> Respondent does not know where is practicing. I am given to understand that few complaints are pending against him in the local and the near by police stations.

3. I deny all the allegations averred by the applicant in his application before this Hon'ble Tribunal as they are false and filed with an intention to grab money from the 7<sup>th</sup> Respondent and other units.

5. It is false to state that the 7<sup>th</sup> Respondent is working 24x7 as claimed by the applicant and It is stated that no toxic or harmful discharge is let out to the fresh air. Though they are some residential building around the industrial unit, there is no emissions from the 7<sup>th</sup> respondent Factory. Since 7<sup>th</sup> Respondent is using specialised machine are under control.

For BALAJI POLY CANS  
  
Proprietrix

6. It is false to state that 7<sup>th</sup> Respondent unit is running in residential layout and it is running without any complaints for past 18 years. The Industry is running within the Industrial layout as approved by the CMDA. The 7<sup>th</sup> Respondent is not using large size trucks to transport raw materials and finished products as alleged by the applicant. Small transport vehicle namely, Tata 909 vehicles are used to transport materials in and out of the manufacturing unit.

7. The applicant herein has made false complaint with the Greater Chennai Corporation as the 7<sup>th</sup> Respondent refused to pay the applicant a huge sum of money demanded by him. The applicant used to illegally intercept the transport vehicles bound to our factory and demand money from them. On two occasions when the 7<sup>th</sup> Respondent's driver protested, the applicant has attacked the said drivers of the transport vehicle. The 7<sup>th</sup> Respondent has lodged complaint dated 18.08.2022 against the applicant with the Deputy Commissioner of Police, Assistant Commissioner of police and Inspector of Police, which is registered as CSR 1234 of 2022 in Kodugaiyur Police Station. Again on 28.08.2022, the applicant has intercepted the transport vehicle of the 7<sup>th</sup> Respondent and assaulted the worker of the 7<sup>th</sup> Respondent and the injured worker was taken to the Stanly Hospital, for treatment. On 28.08.2022, the 7<sup>th</sup> Respondent has lodged a complaint with the Deputy Commissioner of Police. But due to the influence of the applicant, the local police has failed to take action. On 28.08.2022 the applicant along with his goondas attacked the workmen of the 7<sup>th</sup> Respondent and broken and taken away from the CCTV camera on seeing his acts were recorded in it.

8. The present application is a gross abuse of the process of law and waste of the precious time of this Hon'ble Tribunal. This Respondent reserved to file additional reply statement on discovery of any new facts.

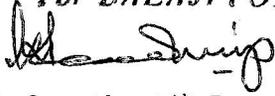
The claim made in application is frivolous and it is liable to be dismissed with exemplary costs.

**For BALAJI POLY CANS**

  
Proprietor

Dated at Chennai on 09<sup>th</sup> Day of December 2022

**For BALAJI POLY CANS**



Counsel for the 7<sup>th</sup> Respondent  
**Proprietrix**

**For BALAJI POLY CANS**

  
**Proprietrix**

7<sup>th</sup> Respondent

VERIFICATION

I, K.Padmapriya, wife of S.Krishnakumar, do hereby verify that the contents of the paragraph 1 to 8 stated above are true to my best of knowledge and beliefs.

Verified at Chennai on 9<sup>th</sup> Day of December 2022

**For BALAJI POLY CANS**



7<sup>th</sup> Respondent  
**Proprietrix**



B. 1 5  
T

## TAMILNADU POLLUTION CONTROL BOARD

**CONSENT ORDER NO :985 DATED:23.09.2009**

**Proceedings No DEE/TNPCB/CHN/OS1089/W/A1/2009-1 DATED:23.09.2009**

Consent for New discharge of sewage under section 25 of the Water (Prevention and Control of Pollution Act, 1974, as amended.

Sub:TAMILNADU POLLUTION CONTROL BOARD – CONSENT – M/S.BALAJI POLYCANS, No. 7, 5<sup>th</sup> Cross Street, Venkateswara Colony, Kodungaiyur Village, Fort – Tondiarpet Taluk, Chennai - for the discharge of sewage under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974, (Central Act, 6 of 1974) as amended.

Ref: 1. Your Application No: 11270 dated 11.09.2009.  
2. I.R. No. DEE/CHN/TNPCB/OS1089/W&A/A1/2009-1/dated: 23.09.09.

\*\*\*\*\*

CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974, (Central Act, 6 of 1974) as amended (hereinafter to as "The Act") and the rules and orders made there under to

The Proprietrix,  
M/S.BALAJI POLYCANS,  
No. 7, 5<sup>th</sup> Cross Street,  
Venkateswara Colony,  
Kodungaiyur Village,  
Fort – Tondiarpet Taluk,  
Chennai District.

(Hereinafter referred to as "The Applicant") Authorizing him bring into make new discharge of sewage.

127 NOV 2009



**POLLUTION PREVENTION PAYS**

அகம் தூய்மை வாய்மைக்கு! புறம் தூய்மை வாழ்வுக்கு!

M/s. **BALAJI POLY CANS** HAS FILED MEMORANDUM FOR A SERVICE MANUFACTURING / SERVICING ENTERPRISE AT THE ADDRESS: UNIT-I: NO. 7, 5<sup>TH</sup> CROSS STREET, VENKATSWARA COLONY, KODUNGAIUR, CHENNAI-600 118. UNIT-II: PLOT NO. 5, 5<sup>TH</sup> CROSS STREET, HARBOUR COLONY, KODUNGAIYUR, CHENNAI-600 118.

FOR THE ITEM/ITEMS INDICATED BELOW AND THE ACTIVITY HAS COMMENCED FROM 01.04.2005 AS STATED IN FORM NO. 5246 AND ALLOCATED ENTREPRENEURS' MEMORANDUM NUMBER. AS BELOW:

**DETAILS OF ITEM/ITEMS TO BE MANUFACTURED/ SERVICE TO BE PROVIDED**

Sl. No	ITEMS OF MANUFACTURE/ TYPE OF SERVICE TO BE RENDERED	CAPACITY IN CASE OF MANUFACTURE
	<b>BLOW AND INJECTION MOULDED PLASTIC COMPONENTS SUCH AS HDPE PLASTICS CANS, CONTAINERS AND SCREW CAPS ONLY.</b>	<b>564 TONS</b>

NOTE: THE ISSUE OF THIS ACKNOWLEDGEMENT DOES NOT BESTOW ANY LEGAL RIGHT. THE ENTREPRISE IS REQUIRED TO SEEK REQUISITE CLEARANCE / LICENCE / PERMIT REQUIRED UNDER STATUTORY OBLIGATION STIPULATED UNDER THE LAWS OF CENTRAL GOVT / STATE GOVT / UT ADMINISTRATIONS / COURT ORDERS

DATE OF ISSUE : 

D	D	M	M	Y	Y	Y	Y
2	8	0	3	2	0	0	8

NATURE OF ACTIVITY (MANUFACTURING-1 SERVICES-2) : 

1
---

CATEGORY OF ENTERPRISE (MICRO-1, SMALL-2, MEDIUM-3) 

2
---

SMALL
-------

ENTREPRENEURS' MEMORANDUM NUMBER

3	3
---	---

0	0	2
---	---	---

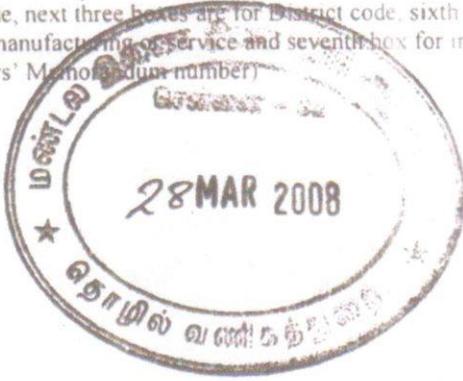
1	2
---	---

1	0	1	2	4
---	---	---	---	---

PART-II
---------

(First two boxes are for State/Union Territory code, next three boxes are for District code, sixth and seventh boxes are for category of enterprise (sixth box for indicating manufacturing or service and seventh box for indicating micro or small or medium) and last five boxes are for Entrepreneurs' Memorandum number)

DATE:  
PLACE:



*S. Sankar*  
 28/03/08  
 SIGNATURE  
**REGIONAL JOINT DIRECTOR (i/c)**  
**OF INDUSTRIES AND COMMERCE**

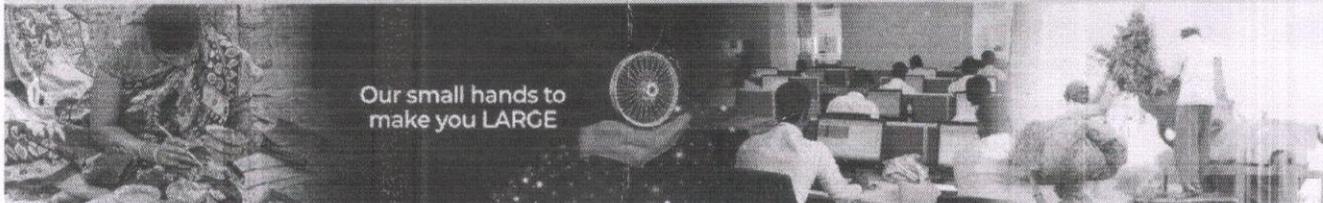
*07/160*



भारत सरकार  
Government of India  
सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय  
Ministry of Micro, Small and Medium Enterprises



# UDYAM REGISTRATION CERTIFICATE



UDYAM REGISTRATION NUMBER	UDYAM-TN-02-0145191																												
NAME OF ENTERPRISE	BALAJI POLYCANS																												
TYPE OF ENTERPRISE *	MICRO ( Based on FY 2020-21 )																												
MAJOR ACTIVITY	MANUFACTURING																												
SOCIAL CATEGORY OF ENTREPRENEUR	GENERAL																												
NAME OF UNIT(S)	<table border="1"> <thead> <tr> <th>S.No.</th> <th colspan="3">Name of Unit(s)</th> </tr> </thead> <tbody> <tr> <td>1</td> <td colspan="3">BALAJI POLYCANS</td> </tr> </tbody> </table>				S.No.	Name of Unit(s)			1	BALAJI POLYCANS																			
S.No.	Name of Unit(s)																												
1	BALAJI POLYCANS																												
OFFICAL ADDRESS OF ENTERPRISE	<table border="1"> <thead> <tr> <th>Flat/Door/Block No.</th> <th>25/2</th> <th>Name of Premises/ Building</th> <th colspan="2">HABOUR COLONY</th> </tr> </thead> <tbody> <tr> <td>Village/Town</td> <td>KODUNGAIYUR</td> <td>Block</td> <td colspan="2">2ND STREET</td> </tr> <tr> <td>Road/Street/Lane</td> <td>RIZWAN ROAD</td> <td>City</td> <td colspan="2">CHENNAI</td> </tr> <tr> <td>State</td> <td>TAMIL NADU</td> <td>District</td> <td colspan="2">CHENNAI , Pin 600018</td> </tr> <tr> <td>Mobile</td> <td>9444056085</td> <td>Email:</td> <td colspan="2">balajipolycans@gmail.com</td> </tr> </tbody> </table>				Flat/Door/Block No.	25/2	Name of Premises/ Building	HABOUR COLONY		Village/Town	KODUNGAIYUR	Block	2ND STREET		Road/Street/Lane	RIZWAN ROAD	City	CHENNAI		State	TAMIL NADU	District	CHENNAI , Pin 600018		Mobile	9444056085	Email:	balajipolycans@gmail.com	
Flat/Door/Block No.	25/2	Name of Premises/ Building	HABOUR COLONY																										
Village/Town	KODUNGAIYUR	Block	2ND STREET																										
Road/Street/Lane	RIZWAN ROAD	City	CHENNAI																										
State	TAMIL NADU	District	CHENNAI , Pin 600018																										
Mobile	9444056085	Email:	balajipolycans@gmail.com																										
DATE OF INCORPORATION / REGISTRATION OF ENTERPRISE	20/12/2004																												
DATE OF COMMENCEMENT OF PRODUCTION/BUSINESS	01/04/2003																												
NATIONAL INDUSTRY CLASSIFICATION CODE(S)	<table border="1"> <thead> <tr> <th>SNo.</th> <th>NIC 2 Digit</th> <th>NIC 4 Digit</th> <th>NIC 5 Digit</th> <th>Activity</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>22 - Manufacture of rubber and plastics products</td> <td>2220 - Manufacture of plastics products</td> <td>22203 - Manufacture of plastic articles for the packing of goods (plastic bags, sacks, containers, boxes, cases, carboys, bottles etc)</td> <td>Manufacturing</td> </tr> <tr> <td>2</td> <td>25 - Manufacture of fabricated metal products, except machinery and equipment</td> <td>2512 - Manufacture of tanks, reservoirs and containers of metal</td> <td>25129 - Manufacture of other containers n.e.c.</td> <td>Manufacturing</td> </tr> <tr> <td>3</td> <td>25 - Manufacture of fabricated metal products, except machinery and equipment</td> <td>2599 - Manufacture of other fabricated metal products n.e.c.</td> <td>25992 - Manufacture of containers such as tins and cans for food products and boxes</td> <td>Manufacturing</td> </tr> </tbody> </table>				SNo.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity	1	22 - Manufacture of rubber and plastics products	2220 - Manufacture of plastics products	22203 - Manufacture of plastic articles for the packing of goods (plastic bags, sacks, containers, boxes, cases, carboys, bottles etc)	Manufacturing	2	25 - Manufacture of fabricated metal products, except machinery and equipment	2512 - Manufacture of tanks, reservoirs and containers of metal	25129 - Manufacture of other containers n.e.c.	Manufacturing	3	25 - Manufacture of fabricated metal products, except machinery and equipment	2599 - Manufacture of other fabricated metal products n.e.c.	25992 - Manufacture of containers such as tins and cans for food products and boxes	Manufacturing					
SNo.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity																									
1	22 - Manufacture of rubber and plastics products	2220 - Manufacture of plastics products	22203 - Manufacture of plastic articles for the packing of goods (plastic bags, sacks, containers, boxes, cases, carboys, bottles etc)	Manufacturing																									
2	25 - Manufacture of fabricated metal products, except machinery and equipment	2512 - Manufacture of tanks, reservoirs and containers of metal	25129 - Manufacture of other containers n.e.c.	Manufacturing																									
3	25 - Manufacture of fabricated metal products, except machinery and equipment	2599 - Manufacture of other fabricated metal products n.e.c.	25992 - Manufacture of containers such as tins and cans for food products and boxes	Manufacturing																									
DATE OF UDYAM REGISTRATION	21/08/2022																												

\* In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the M/o MSME.

Disclaimer: This is computer generated statement, no signature required. Printed from <https://udyamregistration.gov.in> & Date of printing:- 21/08/2022

For any assistance, you may contact:

1. District Industries Centre: CHENNAI ( TAMIL NADU )

2. MSME-DFO: CHENNAI ( TAMIL NADU )

BE A  
CHAMPION  
with the  
Ministry of  
MSME



Follow us @minmsme & @msmechampions





भारत सरकार  
Government of India

सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय

Ministry of Micro, Small and Medium Enterprises



Udyam Registration Number : UDYAM-TN-02-0145191

Type of Enterprise	MICRO	Major Activity	Manufacturing
Type of Organisation	Proprietary	Name of Enterprise	BALAJI POLYCANS
Owner Name	SMT PADMAPRIYA	PAN	AJDPP9163H
Do you have GSTIN	Yes	Mobile No.	9444056085
Email Id	balajipolycans@gmail.com	Social Category	General
Gender	Female	Specially Abled(DIVYANG)	No
Date of Incorporation	20/12/2004	Date of Commencement of Production/Business	01/04/2003

#### Bank Details

Bank Name	IFS Code	Bank Account Number
KARUR VYSYA BANK	KVBL0001819	1819135000001982

#### Employment Details

Male	Female	Other	Total
6	3	0	9

#### Investment in Plant and Machinery OR Equipment (in Rs.)

S.No.	Financial Year	Enterprise Type	Written Down Value (WDV)	Exclusion of cost of Pollution Control, Research & Development and Industrial Safety Devices	Net Investment in Plant and Machinery OR Equipment[(A)-(B)]	Total Turnover (A)	Export Turnover (B)	Net Turnover [(A)-(B)]	Is ITR Filled?	ITR Type
1	2020-21	Micro	0.00	2000000.00	0.00	0.00	0.00	0.00	Yes	ITR - 3, 5, 6

#### Unit(s) Details

SN	Unit Name	Flat	Building	Village/Town	Block	Road	City	Pin	State	District
1	BALAJI POLYCANS	7&8	BALAJI POLYCANS	5TH CROSS STREET	VENLATESWARA COLONY	M.M.C POST	CHENNAI	600051	TAMIL NADU	CHENNAI

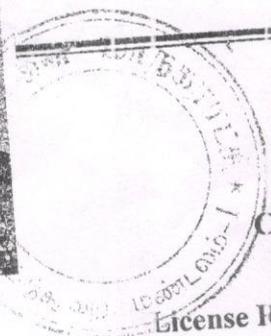
#### Official address of Enterprise

Flat/Door/Block No.	25/2	Name of Premises/ Building	HABOUR COLONY
Village/Town	KODUNGAIYUR	Block	2ND STREET
Road/Street/Lane	RIZWAN ROAD	City	CHENNAI
State	TAMIL NADU	District	CHENNAI , Pin : 600018
Mobile	9444056085	Email:	balajipolycans@gmail.com

#### National Industry Classification Code(S)

SNo.	Nic 2 Digit	Nic 4 Digit	Nic 5 Digit	Activity
1	22 - Manufacture of rubber and plastics products	2220 - Manufacture of plastics products	22203 - Manufacture of plastic articles for the packing of goods (plastic bags, sacks, containers, boxes, cases, carboys, bottles etc)	Manufacturing
2	25 - Manufacture of fabricated metal products, except machinery and equipment	2512 - Manufacture of tanks, reservoirs and containers of metal	25129 - Manufacture of other containers n.e.c.	Manufacturing
3	25 - Manufacture of fabricated metal products, except machinery and equipment	2599 - Manufacture of other fabricated metal products n.e.c.	25992 - Manufacture of containers such as tins and cans for food products and boxes	Manufacturing

Are you interested to get registered on Government e-Market (GeM) Portal	Yes
Are you interested to get registered on TReDS Portals(one or more)	Yes



**CORPORATION OF CHENNAI  
REVENUE DEPARTMENT**

License Renewal Under Section 287 of CCMC Act

Application No 111  
License Code T001077085/2011-2012  
Date 03-07-2012

Zone 01  
Div 1  
Receipt No. FA22347

Thiru /  
Thirumathi PADMAPRIYA  
Address 133 K.J.R.TOWN,  
KODUNGAIYUR, CH.118

S/o, D/o, W/o KR. S. NAKUMAR  
Company Name BAJAJ POLYMER

having paid to Corporation of Chennai a fee of Rupees 4837.5

hereby license for the trade PLASTIC WORK  
with Horse power used 1\*5+=5

at the Door No. 7, VENKATESWARA COLONY 5TH CROSS ST, KODUNGAIYUR, CHENNAI Pin  
600118

for the official year ending 31<sup>st</sup> March 2013

DD No. 163348  
DD Date 27-JUN-12  
DD Amount 4838

Drawn on IOB, MADHAVARAM

Fee Rs.	2150	Conservancy Charges	537.5	PFA	0
Penalty	₹ 2150	Total Fees	4837.5		

Revenue Officer  
Corporation of Chennai

Note

1. CHILD LABOUR SHOULD NOT BE ENTERTAINED
  2. Inside and Outside whitewash, paintings, toilet and urinal junctions should be provided as per norms within 15 days from the date of issue of license
- This is the computer generated certificate. Seal and Signature is not necessary

2688/- DD  
Revenue Officer  
Corporation of Chennai

(9441 46443)



# BALAJI POLYCANS

No : 7&8, 5th Cross Street, Venkateswara Colony, 3333M.M.C. Post, Chennai - 600 051.  
Phone : 25555819, 2555 6085, Fax : 25556087  
E.mail : balajipolycans123@hotmail.com

Date : .....

தேதி : 15.03.18

பெறுநர்

மாவட்ட சுற்றுப்புற குழல் நலப் பொறியாளர்,

தமிழ் நாடு மாநகர கட்டுப்பாடு வாரியம்.

அரும்பாக்கம், சென்னை.

மதிப்பிற்குரிய அம்மா அவர்களுக்கு,

பொருள் பாலாஜி பாலி கேன்ஸ் நிறுவனம் முடியது குறித்து - ஆண்டு 2014  
பார்வை: கடித தேதி 21.02.13, 08.09.17

நாங்கள் 21.2.13 அன்று எழுதிய கடிதத்தில் 2012, 13, 14 ஆகிய வருடங்களில்  
மின்சாரம் தட்டுபாடு இருந்த படியால், எங்களுடைய ஆர்டர் முழுவதுமாக கேன்சல்  
செய்யப் பட்டுள்ளது என்பதை அக்கடிதத்தின் மூலம் தெரிவித்து இருந்தோம்.  
மேலும் நான் ஒரு பெண் உரிமையாளர் என்பதால் இதற்கு பக்கபலம் இல்லாத  
காரணத்தினால் இந்த நிறுவனத்தை தொடர்ந்து நடத்த இயலவில்லை.

இதை குறித்து கடந்த ஆண்டு 08.09.17 மற்றும் 21.02.13, 08.09.17 அன்று எழுதிய  
கடிதத்தில் குறிப்பிட்டு இருந்தோம். அதற்குண்டான கடித நகலையும்

**acknowledgement** நகலையும்

இத்துடன் இணைத்துள்ளோம். ஆகவே இந்த Unit உண்டான படிவத்தை **close**  
செய்யும்படிக்

கேட்டுக் கொள்கிறோம்.

நன்றி

இப்படிக்கு

பாலாஜி பாலி கேன்ஸ்

உரிமையாளர்.

இணைப்பு: மேற்குறிப்பிட்டுள்ள கடித நகல்கள்.



## Chennai Metropolitan Development Authority

### AREA PLAN UNIT

#### Land Use

**FROM**

The Member Secretary,  
Chennai Metropolitan Development Authority,  
1, Gandhi-Irwin Road,  
Egmore, Chennai - 600008.

**TO**

Thiru./Tmt. K.Padmapriya  
Nc.25, Harbour Colony,  
Kodungaiyur,  
Chennai - 600118.

Cmda Letter No : A4/5484/2022

Dated : 11-05-2022

Letter No : LU/00069/2022

Sir/ Madam,

**Sub :** CMDA - Area Plans Unit - CCC - Land use Information - Furnished.

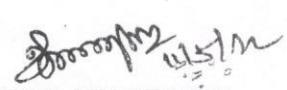
**Ref :** Your Letter Date : 11-04-2022

With reference to your letter cited, the land use information is furnished below :

S.No	Local Body	Village	Block / Survey / Sub-Div No	Land Use	Remarks
1	Chennai Corporation	Jambuli	4 / 36 / -	Industrial	The Landuse assigned for the whole. Survey Number.

It must be clearly understood that this is only by way of information. Any sub-division or construction of building or development in the land in question, is not valid in law unless planning permission is applied for and duly granted for that sub-division, construction or development.

Yours faithfully,


  
for MEMBER SECRETARY

 dn  
11/05/2022

 K.Pad.  
11/05/2022



## Chennai Metropolitan Development Authority

### AREA PLAN UNIT

#### Land Use

**FROM**

The Member Secretary,  
Chennai Metropolitan Development Authority,  
1, Gandhi-Irwin Road,  
Egmore, Chennai - 600008.

**TO**

Thiru./Tmt. K.Padmapriya  
No.25, Harbour Colony,  
Kodungaiyur,  
Chennai - 600118.

Cmda Letter No : A4/5483/2022

Dated : 11-05-2022

Letter No : LU/00070/2022

Sir/ Madam,

Sub : CMDA - Area Plans Unit - CCC - Land use Information - Furnished.

Ref : Your Letter Date : 11-04-2022

With reference to your letter cited, the land use information is furnished below :

S.No	Local Body	Village	Block / Survey / Sub-Div No	Land Use	Remarks
1	Chennai Corporation	Jambuli	4 / 37 / -	Industrial	The Landuse assigned for the whole Survey Number.

It must be clearly understood that this is only by way of information. Any sub-division or construction of building or development in the land in question, is not valid in law unless planning permission is applied for and duly granted for that sub-division, construction or development.

Yours faithfully,

for MEMBER SECRETARY

11/05/2022

k. padma  
11/05/2022



## Form No 4 - Registration and Licence to work a factory

[Prescribed under Rule 4 (6) of the Tamil Nadu Factories Rules 1950]



Registration Number : CHN12192

Licence Fee : ₹ 9,600/-

Licence is hereby granted / renewed to Mrs. K PADMA PRIYA valid only for the premises detailed below for use as a factory employing not more than 20 workers on any one day during the year and using installed horse power inclusive of mobile equipment not exceeding 129 horse power subject to the provisions of the Factories Act, 1948 and the Rules made thereunder.

This licence shall remain in force till the 31st day of December 2022 unless such licence is cancelled before that date under rule 109.

Name of the factory : BALAJI POLYCANS

## Description of Licensed Premises

The licensed premises shown on Plan No. F/2355/2022 dated 01/09/2022 are situated in Survey No.: 3637, Door No. / Plot No.: 78, VENKATESWARA COLONY, 5<sup>TH</sup> STREET, KODUNGAIYUR, JAMBULI, KODUNGAIYUR, Chennai District - 600118.

Digitally signed by SELLAMUTHU  
BALU  
Date: 2022.09.07 12:34:34 IST

Date : 07/09/2022

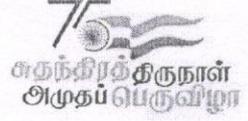
Joint Director of Industrial Safety and Health - I, Chennai

Renewals				
Sl.No.	Date of Renewal	Fee for Renewal	Date of Expiry	Signature of Joint Director
1	07/09/2022	9,600/-	31/12/2023	
Amendments				
Sl.No.	Amended to Install horse power	Amended to Employ maximum number of workers	Additional fee	Signature of Joint Director
1.				
2.				
Transfers				
Sl.No.	Name of the person to whom transferred	Name of the factory	Signature of Joint Director	
1.				
2.				



Category of the Industry :

GREEN



CONSENT ORDER NO. 2205247528680

DATED: 06/11/2022.

PROCEEDINGS NO.F.3222CHN/GS/DEE/TNPCB/CHN/A/2022

DATED: 06/11/2022

**SUB:** Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT –M/s. BALAJI POLYCANS , S.F.No. Survey No.17/7.T.S No 36 and Survey no 17/1, T.S no 37, JAMBULI village Perambur Taluk and Chennai District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

**Ref:** 1.Proc No DEE/TNPCB/CHN/OS1089/W/A1/2009-1 dated 23/09/2009  
2.OCMMS application No for CTO Direct 47528680.  
3. IR.No : F.3222CHN/GS/AE/CHN/2022 dated 04/11/2022.  
4.Minutes of DLCC vide Item No 175-03 dated 04/11/2022.

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietrix,  
M/s . BALAJI POLYCANS  
S.F No.Survey No.17/7.T.S No 36 and Survey no 17/1, T.S no 37,  
JAMBULI Village,  
Perambur Taluk,  
Chennai District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2023

R JAYAMURUGAN  
Digitally signed by R JAYAMURUGAN  
Date: 2022.11.06 18:36:02 +05'30'  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
CHENNAI

To  
The Proprietrix,  
M/s.BALAJI POLYCANS.

தேதி: 18-08-2022

அனுப்பநர்,  
திரு. கிருஷ்ணகுமார், Ph. 9282326601  
எண்.7, 8 வெங்கடேஸ்வரா காலனி,  
5வது தெரு, சென்னை - 118.

பெறுநர்,

1. உதவி ஆணையர்,  
எம்.கே.பி. நகர் காவல் நிலையம்,  
சென்னை.
2. காவல் ஆய்வாளர்,  
பி-6 காவல் நிலையம்,  
கொடுங்கையூர், சென்னை - 118.
3. துணை ஆணையர்,  
ஓட்டேரி காவல் நிலையம்,  
குக்ஸ் ரோடு, சென்னை - 12.

மதிப்பிற்குரிய ஐயா அவர்களுக்கு,

நாங்கள் வெங்கடேஸ்வரா காலனி, 5வது தெரு, கதவு எண்.7-ல் பிளாஸ்டிக் கம்பெனி நடத்தி வருகிறோம். அந்த தெருவில் வசிக்கும் திரு.சக்திவேல் மற்றும் அவரது சகோதரர் திரு.செந்தில்குமார் (Advocate) Ph.No.9841007210 அவர்கள் இருவரும் நாங்கள் தொழில் செய்வதற்கு இடையூறு செய்து கட்ட பஞ்சாயத்து செய்கிறார்கள் அதன் விவரம் வருமாறு:

1. திரு.சக்திவேல், என்பவர் கடந்த ஆறுமாதங்களுக்கு முன்பு எங்களுடைய சரக்கு வாகனம் டாடா 909 LMV வண்டி சரக்கு ஏற்ற தொழிற்சாலைக்கு செல்லும் போது வண்டியில் உள்ள சாவியை அத்து மீறி பறித்துச் சென்று விட்டார். நாங்கள் அதனை கேட்டதற்கு திரு. சக்திவேலும் அவருடைய தகப்பனாரும் சேர்ந்து தகாத வார்த்தைகளாளும் மீறி பேசினால் அடிதடி ஏற்படும் என்றும் கூறியதால் நாங்கள் உடனடியாக காவல் அவசர கட்டுப்பாட்டு அறை எண்100 க்கு போன் செய்து புகார் அளித்தோம். உடனடியாக காவல் அதிகாரிகள் வந்து திரு.சக்திவேலிடம் வண்டி சாவியை பறித்துச் சென்றது சட்டப்படி குற்றம் என்று அறிவுரை செய்து எங்களின் வாகன சாவியை பெற்றுத் தந்து இந்த பிரச்சனையை முடித்து வைத்தனர்.

S. K. K.

2.

2. மீண்டும் தற்போது கடந்த 20 நாட்களாக திருச்சத்திவேலின் சகோதரர் திரு.செந்தில்குமார் என்பவர் எங்கள் தொழிற்சாலைக்கு வாகனம்

செல்லுவாரா அவருடைய Bullட் வண்டியை குறுக்கே நிறுத்துவதும், தொழிற்சாலைக்கு வாகனம் கொண்டு வரக் கூடாது என்றும், தொழிற்சாலையை நடத்தக்கூடாது என்றும், தாங்கள் தொழிற்சாலை நடத்துவதால் எனக்கு என்ன பலன் என்று கேட்கிறார். மீறி வாகனம் கொண்டு வந்தால் அடித்து உடைத்து விடுவதாகவும் அத்தாயிரி சில எதிர்பார்ப்புகளுடன் கட்ட பஞ்சாயத்து செய்கிறார்கள். இது குறித்து நாங்கள் பேச்சு வார்த்தை நடத்தினால், சட்டம் ஒழுங்கு பிரச்சனை ஏற்படும் என்ற காரணத்தினால் இப்பிரச்சனையை தங்களுடைய பார்வைக்கு கொண்டு வந்து விசாரணை செய்யும் டிபீக் கேட்டுக் கொள்கிறோம். தெரிவிப்பது என்னவென்றால் திரு.சத்திவேல் வீட்டிற்கும் எங்களது தொழிற்சாலைக்கும் 200 மீட்டர் தொலைவில் உள்ளது. எங்களால் அவருக்கு எந்த தொந்தரவும் இல்லை. மற்றும் திரு.செந்தில் குமார் என்பவர் வேறு இடத்தில் ( சாஸ்திரி நகர்) வசித்து வருகிறார். சம்பந்தமே இல்லாமல் வீணாக கட்டப்பஞ்சாயத்து செய்து வருகிறார்கள். எங்கள் தொழிற்சாலையால் எந்தவிதமான பிரச்சனை இல்லை என்பது தங்கள் விசாரணை அதிகாரிகளுக்கு நன்கு அறிவார்கள். (Patrol Vechile SI)

3. Mr.Sakthivel and Mr. Senthilkumar அவர்கள் தொடர்ச்சியாக வாதம் இடுவது தாலும், தனது சகோதரர் வழக்கறிஞர்கள் என்றும் கொடுங்கையூர் கட்டுப்பாட்டில் உள்ள P-6 காவல் நிலையத்தில் அதிக செல்வாக்கு உள்ளதாகவும், தாங்கள் நினைப்பதை செயல் படுத்த முடியும் என்றும் மிரட்டுகிறார்கள். மேலும் அவர்கள் கம்பெனி நடத்துவதால் எங்களுக்கு என்ன கிடைக்கிறது என்றும் வண்டி வருதல் கூடாது என்று நிர்யந்தப்படுத்தி கட்டப்பஞ்சாயத்து செய்கிறார்கள்.

4. நாங்கள் செய்யும் பிளாஸ்டிக் தொழில், (தொடர்ந்து நடத்தும் தொழிற்சாலையாகும் அதாவது Continuous Process) ஆகும். இதை 16.08.2022 மற்றும் 17.08.2022 அன்று இரவு காவல் நிலைய Patrol Officer கொடுங்கையூர் காவல் நிலைய அதிகாரியை வர வழைத்து தொழில் நடத்த விடாமல் தொழிலை நிறுத்திவிட்டனர். நாங்கள் தொழில் நடத்துவதால் 10 பெண்கள், 10 ஆண்களுக்கு வேலை வாய்ப்பு கிடைக்கிறது. மற்றும் அரசுக்கு வரி வருமானம் கிடைக்கிறது. (GST) இருந்தபோதிலும் எங்கள் தொழிற்சாலை இருக்கும் இடத்திற்கும் அவர் வசிக்கும் இடத்திற்கும் சம்பந்தமே இல்லாமல் வீணாக மிரட்டுவதும், கட்டப்பஞ்சாயத்தும் செய்கிறார்கள்.

S. H. H.

3.

5. இவர்கள் எங்களை இதயோன்ற மிரட்டுவதாலும் எனக்கும் எனது குடும்பத்தாருக்கும் மற்றும் தொழிற்சாலை ஊழியர்களுக்கும் எங்களுடைய உயிர் உடைமைகளுக்கு ஏதேனும் சேதாரம் நேர்ந்தால் மேலே குறிப்பிட்டுள்ள வழக்கறிஞர்கள் சகோதரர்கள் அனைவரும் தார்மிக பொறுப்பாவார்கள். ஆகவே எந்த ஒரு பிரச்சனை வருவதற்கு முன் அவர்கள் மீது தக்க நடவடிக்கை எடுத்து பிரச்சனை ஏற்படாமல் தடுக்கும்படி கேட்டுக் கொள்கிறோம்.

ஆய்வாளர் ஐயா, அவர்களை தாழ்மையுடன் கேட்டுக் கொள்வது என்னவென்றால் இந்தப் புகாரை பதிவு செய்து அவர்களை அழைத்து விசாரணை செய்யும்படி கேட்டுக் கொள்கிறோம். அமைதியாக தொழில் நடத்த எங்களுக்கு உதவி செய்யுமாறு கேட்டுக் கொள்கிறோம்.

ஐயா, மேலே குறித்த புகாருக்குரிய வழக்கறிஞர்கள் அவர்களுடைய Advocate CSR No. விசாரணையின் போது எங்களுக்கு பெற்றுத் தரும்படி கேட்டுக் கொள்கிறோம்.

இது போன்று கட்டப்பஞ்சாயத்தை தொடர்ந்து நீட்டித்தால் உயர்நீதிமன்ற தலைமை நீதிபதியிடம் மனு அளித்து முறையிடுவதைத் தவிர வேறு வழியில்லை.

மேலும் தங்களுக்கு தெரிவிப்பது என்ன வென்றால் GPRS கருவி பொருத்தப்பட்டுள்ளது. அதை பிசோதித்து பார்த்தாலே தங்களுக்கு உண்மை புரிய வரும். வாரத்திற்கு இரண்டு அல்லது மூன்று நாட்களுக்குத் தான் வாகனம் ஒரு முறை தான் அந்த சாலையை கடந்து செல்கிறது.

கடந்த இரண்டு நாட்கள் Patrol இரவு பணியிலிருந்து அதிகாரிகளை அணுகினாலே அவர்கள் காரணம் இல்லாமல் எங்களிடம் வீணாக பிரச்சனையில் ஈடுபடுவது தங்களுக்கு தெளிவாகும் என்பதை தெரிவித்துக் கொள்கிறேன்.

ஐயா, நான் ஒரு இருதய நோயாளி என்பதால் எனக்கு Open Heart Surgery செய்யப்பட்டுள்ளது. ஆகவே தாங்கள் விசாரணை செய்யும் நேரம் முன்கூட்டியே நான் குறித்த நேரத்தில் காவல் நிலையத்திற்கு வந்து ஒத்துழைப்பு தர உதவியாக இருக்கும்

தங்களுடைய மேலான உத்தரவை எதிர்பார்க்கின்றோம்.

நன்றி,  
இப்படிக்கு  
  
எஸ்.கிருஷ்ணகுமார்.  
Ph.9282326601



## TAMILNADU POLICE

மனு ரசீது

காவல் நிலையம் : KODUNGAIYUR

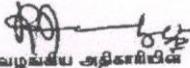
மாவட்டம் : PULIANTHOPE

மனு எண். 1234/2022

1. மனு பெறப்பட்ட தேதி & நேரம் 18-08-2022 11:00
2. சம்பவ இடம் : NO.07/08, 5TH STREET, VENKATESHWARA COLONY, KODUNGAIYUR,
3. மனுதாரர் : KRISHNAKUMAR [52]  
(S/O) SANTHALINGAM, NO.07/08, 5TH STREET, VENKATESHWARA COLONY,  
KODUNGAIYUR, CHENNAI-118
4. எதிர் மனுதாரர் :
5. Counter-Petitioner Description : சக்திவேல் மற்றும் செந்தில்நாதன்
6. மனுவின் தன்மை : MISCELLANEOUS
7. Mode of Information : WRITTEN
8. மனுவின் சாரம்சம் :

மனுதாரர் மேற்கண்ட விலாசத்தில் பிளாஸ்டிக் கம்பெனி நடத்தி வருவதாகவும், எதிர்மனுதாரர்கள் தங்களுடைய இருசக்கர வாகனத்தை வழியின் குறுக்கே நிறுத்தியும், மனுதாரரின் தொழிற்சாலைக்கு செல்லும் சரக்கு வாகனங்களை வரக்கூடாது என்றும் கம்பெனி நடத்த கூடாது என்று இரவு நேரங்களில் தொந்தரவு செய்வதாகவும் மேலும் தகாத வார்த்தைகளால் பேசி, யிரட்டுவதாக புகார் மனு.

  
மனுதாரர் கையெழுப்பம்

  
ரீது வழங்கிய அதிகாரியின்  
கையெழுப்பம்

R ANANDAN-SUB INSPECTOR OF  
POLICE

## Note

Please Visit <http://eservices.inpolice.gov.in> to know the latest status of your petition using CSR 1234/2022



# BALAJI POLYCANS

No : 7&amp;8, 5th Cross Street, Venkateswara Colony, M.M.C. Post, Chennai - 600 051.

Phone : 25555819, 2555 6085, Fax : 25556087

E.mail : balajipolycans@balajipolycans.com@gmail.com

Date : .....

Date:20/08/2022

To,  
The Assisstant Revenue Officer,  
Zone - IV, Greater Chennai Corporation  
Chennai.

To,  
The Regional Deputy Commissioner, North  
Zone V, Corporation of Chennai  
Near Mint, Chennai.

மதிப்பிற்குரிய ஐயா அவர்களுக்கு,

தங்களுடைய கடித தேதி 17.08.22 எங்களுக்கு 20.08.2022 அன்று கிடைக்கப் பெற்றோம். மேற்கூறிய விலாசத்தில் கடந்த 20 ஆண்டுகளாக பிளாஸ்டிக் கம்பெனியை நாங்கள் நடத்தி வருகிறோம். மற்றும் Corporation License யை நாங்கள் 2007 முதல் 2014 வரை ஆர்டர் எடுத்து தொழில் செய்து வந்தோம். அதற்கு அடுத்த கால கட்டத்தில் எங்களுக்கு ஆர்டர்கள் இல்லாத காரணத்தினால் நாங்கள் அந்த தொழிற்சாலையை முடிவைத்திருந்தோம். 2014 முதல் 2021 வரை கெரோனா காலத்திலும் அந்த இடத்தை தற்காலிக காலமாக நிறுத்தி வைத்தோம். தற்போது சிறு ஆர்டர்கள் கிடைத்து ஆறு மாத காலமாகத்தான் கம்பெனியை நடத்தி வருகிறோம்.

இதற்கிடையில் கடந்த ஆறுமாதங்களாக திரு.செந்தில்நாதன், திரு.சக்திவேல் இரு வழக்கறிஞர்கள் அவர்கள் தகப்பனார் திரு.சந்திரன் அவர்கள் எங்களுடைய வாகனம் செல்லும் போது வழிமறுத்து தகராறு செய்து வருகிறார்கள். தொழில் நடத்தக் கூடாது என்றும், தொழில் நடத்துவதால் எங்களுக்கு என்ன பயன் என்றும் கேட்டு கட்டப்பஞ்சாயத்து செய்கிறார்கள்.

இது குறித்து நாங்கள் ஏற்கனவே தேதி 18.08.2022 அன்று உதவி ஆணையார், மற்றும் துணை ஆணையர் P-6.காவல் நிலைய ஆய்வாளர் அவர்களுக்கும் புகார் அளித்துள்ளோம். CSR பதிவு செய்து அக்கம் பக்கத்தில் உள்ள வீடுகளில் விசாரணை செய்து அவர்கள் எந்த விதமான தொந்தரவு இல்லை என்பதை காவல் நிலையத்தில் பதிவு செய்து விசாரணை நடைபெற்று வருகிறது.

நாங்கள் எங்களுடைய தொழிற்சாலையை Industrial Zone- ல் தான் நடத்தி வருகிறோம். (CMDA Letter copy enclosed) நாங்கள் செய்யும் பிளாஸ்டிக் தொழில் Continuous Process ஆகும். இடையில் நிறுத்தினால் மின்சாரம் வீணாகும். மற்றும் மூலப்பொருள்கள் அதிகமாக வீணாகிவிடும் என்பதால் மூன்று Shift வேலை செய்ய வேண்டி உள்ளது. மேலும் எங்களது வாகனம் TATA 909 LMV வாரத்திற்கு இரண்டு அல்லது மூன்று முறை தான் அந்த தெருவில் வந்து சரக்கு ஏற்றி 45 நிமிடத்தில் சென்று விடும். தேவைப்பட்டால் வண்டியில் GPRS கருவி உள்ளது அதனை தாங்கள் பரிசோதித்து கொள்ளலாம். அவர்கள் எங்கள் மீது கொடுத்த புகாரில் 100% அனைத்தும் உண்மைக்கு முரணானது என்பதைத் இதன் மூலம் தெரிவித்துக் கொள்கிறோம்.

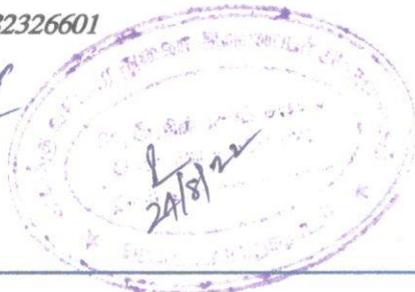
மேலும் நாங்கள் Corporation License தொடர்ந்து Renewal செய்ய உடனடியாக நடவடிக்கை மேற் கொள்கிறோம். தங்களுடைய மேலான ஆதரவை எதிர்பார்க்கின்றோம். நன்றி,

இப்படிக்கு,

Balaji Poly Cans

மேனேஜர்

எஸ்.கிருஷ்ணகுமார். Ph.9282326601



தேதி: 22-08-2022

அனுப்புநர்,  
திரு. கிருஷ்ணகுமார், Ph. 9282326601  
எண்.7, 8 வெங்கடேஸ்வரா காலனி,  
5வது தெரு, கொடுங்கையூர், சென்னை - 118.

பெறுநர்,

உயர்திரு காவல் ஆணையர் அவர்கள்,  
காவல் ஆணையர் அலுவலகம்  
Commissioner Office Building,  
E.V.K. Sampath Road,  
வேப்பேரி, சென்னை-7.

மதிப்பிற்குரிய ஆணையர் அவர்களுக்கு,

பொருள்: திரு.செந்தில்நாதன், திரு.சக்திவேல் இரு வழக்கறிஞர்கள் அவர்கள் தகப்பணர் திரு.சந்திரா - மிரட்டி கட்டபஞ்சாயத்து செய்கிறார்கள் - எங்கள் உயிர் உடைமைக்கு பாதுகாப்பு அளிப்பது குறித்து.

ஐயா நாங்கள் எண் 7 மற்றும் 8 , வெங்கடேஸ்வரா காலனி, 5வது தெரு, கொடுங்கையூர், சென்னை - 118 என்ற விலாசத்தில் கடந்த 20 வருட காலமாக பிளாஸ்டிக் கம்பெனி நடத்தி வருகிறோம். கடந்த ஆறு மாதங்களாக மேலே குறிப்பிட்டுள்ள திரு.செந்தில்நாதன், திரு.சக்திவேல் இரு வழக்கறிஞர்கள் அவர்கள் தகப்பணர் திரு.சந்திரா அவர்கள் எங்களுடைய வாகனம் செல்லும்போது வழிமறுத்து தகராறு செய்து வருகிறார்கள்.

மற்றும் அவருடைய தகப்பணர் திரு.சந்திரா அவர்கள் கூறுவது, அவர் பெரிய ரஷ்ய என்றும் அவருடைய மகன்கள் இரு வழக்கறிஞர்கள் தினசரி பல ரஷ்யகளை ஐயின் எடுப்பதாகவும், அக்காரணத்தினால் அவர்களிடம் பல ரஷ்யகள் சென்னையில் கைவசம் உள்வதாக மிரட்டுகிறார்கள். திரு.சந்திரா அவர்கள் தொடக்கத்திலிருந்தே அவமரியாதையாகவும் தகாத வார்த்தைகளை பயன்படுத்தி எங்களை அடித்து விடுவதாக கூறுகிறார். ஆகவே என்னுடைய உயிருக்கும் எனது குடும்பத்திற்கும் மற்றும் எனது தொழிற்சாலையில் வேலை செய்யும் ஆட்களின் உயிருக்கும் உடைமைக்கும் ஏதேனும் அபாயம் ஏற்பட்டால் மேலே குறிப்பிட்டுள்ள மூவரும் அவர்களுடைய சார்ந்தவரும் பொறுப்பாவார்கள் என்பதை தெரிவித்துக் கொள்கிறேன். ஆகவே ஐயா நாங்கள் தக்க நடவடிக்கை எடுத்து இதுபோன்று அசம்பாவிதம் ஏற்படாமலும், சட்டம் ஒழுங்கு பிச்சனை ஏற்படாமலும் எங்களுக்கு பாதுகாப்பு வழங்கும்படித் தங்களை தாழ்மைடன் கேட்டுக் கொள்கிறேன். ஐயா இன்று உள்ள தொழில் பொருளாதார சூழ்நிலையில் தொழிலை நடத்துவதே கடினமாக உள்ளது. இந்த நிலையில் புகாருக்குரியவர்களுடைய எதிர்பார்ப்பிற்கு முர்த்தி செய்யும் அளவிற்கு எங்களிடம் பணம் வசதி இல்லை.

ஐயா, நாங்கள் ஏற்கனவே தேதி 18.08.2022 அன்று உதவி ஆணையர், மற்றும் துணை ஆணையர் P-6. காவல் நிலைய ஆய்வாளர் அவர்களுக்கும் புகார் அளித்தோம். அவர்கள் அதற்கு நடவடிக்கை எடுத்து எங்கள் தொழிற்சாலை அக்கம் பக்கத்தில்

S. V. A.

-2.

உள்ள வீடுகளுக்கு நேரில் விசாரணை செய்து (10 வீடுகளில்) எங்கள் தொழிற்சாலைகளினால் எந்தவிதமான தொந்தரவு இல்லை என்று அவர்களிடமிருந்து தகவல்களை சேகரித்து பதிவு செய்து உள்ளனர் மேலும் எங்களையும் அழைத்து விசாரணை நடத்தி CSR பதிவு செய்து உள்ளனர். ஆனால் P-6 காவல் துறை அதிகாரி புகாருக்குரியவரை அழைத்து அறிவுரை கூறியும் மீண்டும் அவர்கள் 18.08.2022 மற்றும் 19.08.2022 எங்களது தொழிற்சாலை முன் கூடி மீண்டும் இரவில் தொந்தரவு செய்கிறார்கள்.

ஆகவே, தாங்கள் தயவுசெய்து தக்க நடவடிக்கை எடுத்து எங்களுடைய மன உளச்சலுக்கு தக்க தீர்வு காண உதவி புரியும் படிக்க கேட்டுக் கொள்கிறோம். நான் ஏற்கனவே இருதய அறுவை சிகிச்சை செய்து உள்ள படியால் எனக்கு மிகவும் மன உளச்சலை ஏற்படுத்துகின்றனர்.

நாங்கள் எங்களுடைய தொழிற்சாலையை Industrial Zone- ல் தான் நடத்தி வருகிறோம். (CMDA Letter copy enclosed) நாங்கள் செய்யும் பிளாஸ்டிக் தொழில் Continuous Process ஆகும். இடையில் நிறுத்தினால் மின்சாரம் வீணாகும். மற்றும் மூலப்பொருள்கள் அதிகமாக வீணாகிவிடும் என்பதால் மூன்று Shift வேலை செய்ய வேண்டி உள்ளது. மேலும் எங்களது வாகனம் TATA 909 LMV வாரத்திற்கு இரண்டு அல்லது மூன்று முறை தான் அந்த தெருவில் வந்து சரக்கு ஏற்றி 45 நிமிடத்தில் சென்று விடும். தேவைப்பட்டால் வண்டியில் GPRS கருவி உள்ளது அதனை தாங்கள் பரிசீலித்து கொள்ளலாம். அவர்கள் எங்கள் மீது கொடுத்த புகாரில் 100% அனைத்தும் உண்மைக்கு முரணானது என்பதைத் இதன் மூலம் தெரிவித்துக் கொள்கிறோம்

ஐயா தற்போது காவல் துறையில் அதிகாரிகளை சந்திப்பதும் எங்களுடைய பிரச்சனையைக் கூறுவதும் மிகவும் எளிதாக்கப்பட்டுள்ளது. P-6 காவல் நிலையத்தின் அணுகுமுறை திருப்திகரமாக இருந்தது என்பதை தெரிவித்துக் கொள்கிறோம். தங்களுடைய மேலான ஆதரவை எதிர்பார்க்கின்றோம்.

நன்றி,

இப்படிக்கு,  
  
 எஸ்.கிருஷ்ணகுமார்.  
 Ph.9282326601

இணைப்பு: CSR காப்பி மற்றும் புகார் நகல்



C. No. 2283/COP/Visitors /2022

திரு.திருமதி/செல்வி. சி.இஷ்டியாசுந்தர் ஆகிய நீங்கள் இன்று .....2022-08-20  
சென்னை மாநகர காவல் ஆணையாளர் அலுவலகத்தில் உங்கள் புகார் மனுவை சமர்ப்பித்துள்ளீர்கள்.

உங்களது புகார் மனு சம்மந்தமாக விசாரணை செய்ய முடியக்கூடிய...ஆய்வு...மறவடி  
துணை ஆணையாளர் அவர்களுக்கு அனுப்பப்படுகிறது. மேலும், விவரங்களுக்கு துணை  
ஆணையாளர் அலுவலக தொலைபேசி 0432-2612626-2627 எண்ணில் தொடர்பு கொள்ளுமாறு  
தெரிவிக்கப்படுகிறது.

செய்தியின்படி  
காவல் ஆணையாளருக்கிடு.

Dt.21/08/2022

அனுப்புநர்,

திரு. கிருஸ்ணகுமார், Ph. 9282326601

எண்.7, 8 வெங்கடேஸ்வரா காலனி.,

5வது தெரு, கொடுங்கையூர், சென்னை - 118.

To,

முதலமைச்சரின் தனிப்பிரிவு,

தமிழக முதல்வர்,

தலமைச் செயலகம், Fort St.George

சென்னை.

RT066631815IN IVR:8284066631815

RL MADHAVARAM MILK COLONY 50 (600009)

Counter No:1,22/08/2022,12:03

To:THE CM SPECIAL CELL,CHENNAI

PIN:600009, Fort St George S.O

From:BALAJI POLY,NO.7 5TH STREET

Wt:38gms

Amt:30.00(Cash)

Track on www.indiapost.gov.in



ஐயா,

பொருள்: திரு.செந்தில்நாதன், திரு.சக்திவேல் இரு வழக்கறிஞர்கள் அவர்கள் தகப்பனார் திரு.சந்துரு - மிரட்டி கட்டபஞ்சாயத்து செய்கிறார்கள் - எங்கள் உயிர் உடைமைக்கு பாதுகாப்பு அளிப்பது குறித்து.

தமிழ் நாட்டு மக்களின் பலரின் துயரை துடைக்கும் தமிழ் நாட்டின் பாது காவலரே, உங்களின் பிரஜையாகிய நாங்கள் கொடுங்கையூர், வெங்கடேஸ்வரா காலனியில் எண்.7, 8, இடத்தில் பிளாஸ்டிக் Blow Moulding தொழிலை கடந்த 20 வருட காலமாக பிளாஸ்டிக் கம்பெனி நடத்தி வருகிறோம். கடந்த ஆறு மாதங்களாக மேலே குறிப்பிட்டுள்ள திரு.செந்தில்நாதன், திரு.சக்திவேல் இரு வழக்கறிஞர்கள் அவர்கள் தகப்பனார் திரு.சந்துரு அவர்கள் எங்களுடைய வாகனம் செல்லும்போது வழிமறுத்து தகராறு செய்து வருகிறார்கள்.

மற்றும் அவருடைய தகப்பனார் திரு.சந்துரு அவர்கள் கூறுவது, அவர் பெரிய ரஷி என்றும் அவருடைய மகன்கள் இரு வழக்கறிஞர்கள் தினசரி பல ரஷிகளை ஜாமீன் எடுப்பதாகவும், அக்காரணத்தினால் அவர்களிடம் பல ரஷிகள் சென்னையில் கைவசம் உள்ளதாக மிரட்டுகிறார்கள். திரு.சந்துரு அவர்கள் தொடக்கத்திலிருந்தே அவமரியாதையாகவும் தகாத வார்த்தைகளை பயன்படுத்தி எங்களை அடித்து விடுவதாக கூறுகிறார். ஆகவே என்னுடைய உயிருக்கும் எனது குடும்பத்திற்கும் மற்றும் எனது தொழிற்சாலையில் வேலை செய்யும் ஆட்களின் உயிருக்கும் உடைமைக்கும் ஏதேனும் ஆபத்து ஏற்பட்டால் மேலே குறிப்பிட்டுள்ள மூவரும் அவர்களுடைய சார்ந்தவரும் பொறுப்பாவார்கள் என்பதை தெரிவித்துக் கொள்கிறேன். ஆகவே ஐயா தாங்கள் தக்க நடவடிக்கை எடுத்து இதுபோன்று அசம்பாவிதம் ஏற்படாமலும், சட்டம் ஒழுங்கு பிச்சனை ஏற்படாமலும் எங்களுக்கு பாதுகாப்பு வழங்கும்படித் தங்களை தாழ்மைடன் கேட்டுக் கொள்கிறேன். ஐயா இன்று உள்ள தொழில் பொருளாதார சூழ்நிலையில் தொழிலை நடத்துவதே கடினமாக உள்ளது. இந்த நிலையில் புகாருக்குரியவர்களுடைய எதிர்பார்ப்பிற்கு பூர்த்தி செய்யும் அளவிற்கு எங்களிடம் பணம் வசதி இல்லை.

ஐயா, நாங்கள் ஏற்கனவே தேதி 18.08.2022 அன்று உதவி ஆணையார், மற்றும் துணை ஆணையர் P-6. காவல் நிலைய ஆய்வாளர் அவர்களுக்கும் புகார் அளித்தோம். அவர்கள் அதற்கு நடவடிக்கை எடுத்து எங்கள் தொழிற்சாலை அக்கம் பக்கத்தில் உள்ள வீடுகளுக்கு நேரில் விசாரணை செய்து (10 வீடுகளில்) எங்கள் தொழிற்சாலைகளினால் எந்தவிதமான தொந்தரவு இல்லை என்று அவர்களிடமிருந்து தகவல்களை சேகரித்து பதிவு செய்து உள்ளனர் மேலும் எங்களையும் அழைத்து விசாரணை நடத்தி CSR பதிவு செய்து உள்ளனர். ஆனால் P-6 காவல் துறை அதிகாரி புகாருக்குறியவரை அழைத்து அறிவுரை கூறியும் மீண்டும் அவர்கள் 18.08.2022 மற்றும் 19.08.2022 எங்களது தொழிற்சாலை முன் கூடி மீண்டும் இரவில் தொந்தரவு செய்கிறார்கள்.

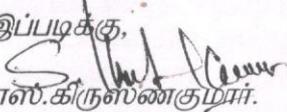
ஆகவே, தாங்கள் தயவுசுர்ந்து தக்க நடவடிக்கை எடுத்து எங்களுடைய மன உளச்சலுக்கு தக்க தீர்வு காண உதவி புரியும் படிக்கேட்டுக் கொள்கிறோம். நான் ஏற்கனவே இருதய அறுவை சிகிச்சை செய்து உள்ள படியால் எனக்கு மிகவும் மன உளச்சலை ஏற்படுத்துகின்றனர்.

நாங்கள் எங்களுடைய தொழிற்சாலையை Industrial Zone- ல் தான் நடத்தி வருகிறோம். (CMDA Letter copy enclosed) நாங்கள் செய்யும் பிளாஸ்டிக் தொழில் Continuous Process ஆகும். இடையில் நிறுத்தினால் மின்சாரம் வீணாகும். மற்றும் மூலப்பொருள்கள் அதிகமாக வீணாகிவிடும் என்பதால் மூன்று Shift வேலை செய்ய வேண்டி உள்ளது. மேலும் எங்களது வாகனம் TATA 909 LMV வாரத்திற்கு இரண்டு அல்லது மூன்று முறை தான் அந்த தெருவில் வந்து சரக்கு ஏற்றி 45 நிமிடத்தில் சென்று விடும். தேவைப்பட்டால் வண்டியில் GPRS கருவி உள்ளது அதனை தாங்கள் பரிசோதித்து கொள்ளலாம். அவர்கள் எங்கள் மீது கொடுத்த புகாரில் 100% அனைத்தும் உண்மைக்கு முரணானது என்பதைத் இதன் மூலம் தெரிவித்துக் கொள்கிறோம்

ஐயா தற்போது காவல் துறையில் அதிகாரிகளை சந்திப்பதும் எங்களுடைய பிரச்சனையைக் கூறுவதும் மிகவும் எளிதாக்கப்பட்டுள்ளது. P-6 காவல் நிலையத்தின் அணுகுமுறை திருப்திகரமாக இருந்தது என்பதை தெரிவித்துக் கொள்கிறோம். தங்களுடைய மேலான ஆதரவை எதிர்பார்க்கின்றோம்.

நன்றி.

இப்படிக்கு,

  
எஸ்.கிருஷ்ணகுமார்.

Ph.9282326601

இணைப்பு: CSR காப்பி மற்றும் புகார் நகல்

மனு எண் : கோரிக்கை 246001 நாள் : 24. 8 24 அனுப்பப்பட்ட அலுவலகம் : DC of police தனி அலுவலகக்காக	அஞ்சல் வில்லை பெறுநர் S. N. S. S. S. 10-118
--	---



## முதலமைச்சரின் தனிப்பிரிவு

தலைமைச்செயலகம், சென்னை - 600 009.

ஒப்புரை கடிதம்

அன்புடையீர் :

தாங்கள் மாண்புமிகு முதலமைச்சர் அவர்களிடம் நேரில் அளித்த மனு / முதலமைச்சரின் தனிப்பிரிவில் அளித்த மனு முதலமைச்சரின் தனிப்பிரிவின் கணினியில் பதிவு செய்யப்பட்டுள்ளது. தங்களது மனு தக்க நடவடிக்கையின் பொருட்டு உரிய அலுவலகத்திற்கு அனுப்பப்பட்டுள்ளது.

விவரங்களுக்கு பின்பக்கம் திருப்புக.

From,

S. KRISHNA KUMAR  
7, 8, Venkateswara Colony,  
5th Street, Kodungayur  
Chennai - 118  
Ph. 9282326601

Date: 24/08/2022

To,  
The Tasilhdar,  
Perambur  
Chennai.

மதிப்பிற்குரிய ஐபா அவர்களுக்கு,

தங்களுடைய அலுவலகத்திலிருந்து R.I. அவர்கள் அக்கம் பக்கத்தில் உள்ள வீட்டில் இருந்தவர்களை விசாரித்தனர் மேற்கூறிய விலாசத்தில் கடந்த 20 ஆண்டுகளாக பிளாஸ்டிக் கம்பெனியை நாங்கள் நடத்தி வருகிறோம். மற்றும் Corporation License யை நாங்கள் 2007 முதல் 2014 லை ஆர்டர் எடுத்து தொழில் செய்து வந்தோம். அதற்கு அடுத்த கால கட்டத்தில் எங்களுக்கு ஆர்டர்கள் இல்லாத காரணத்தினால் நாங்கள் அந்த தொழிற்சாலையை முடிவைத்திருந்தோம். 2014 முதல் 2021 வரை கெரோனா காலத்திலும் அந்த இடத்தை தற்காலிக காலமாக நிறுத்தி வைத்தோம். தற்போது சிறு ஆர்டர்கள் கிடைத்து ஆறு மாத காலமாகத்தான் கம்பெனியை நடத்தி வருகிறோம். இதற்கிடையில் கடந்த ஆறுமாதங்களாக திரு.செந்தில்நாதன், திரு.சக்திவேல் இரு வழக்கறிஞர்கள் அவர்கள் தகப்பனார் திரு.சந்திரன் அவர்கள் எங்களுடைய வாகனம் செல்லும் போது வழிமறுத்து தகராறு செய்து வருகிறார்கள். தொழில் நடத்தக் கூடாது என்றும், தொழில் நடத்துவதால் எங்களுக்கு என்ன பயன் என்றும் கேட்டு கட்டப்பஞ்சாயத்து செய்கிறார்கள்.

இது குறித்து நாங்கள் ஏற்கனவே தேதி 18.08.2022 அன்று உதவி ஆணையார், மற்றும் துணை ஆணையர் P.6.காவல் நிலைய ஆய்வாளர் அவர்களுக்கும் புகார் அளித்துள்ளோம். CSR பதிவு செய்து அக்கம் பக்கத்தில் உள்ள வீடுகளில் விசாரணை செய்து அவர்கள் எந்த விதமான தொந்தரவு இல்லை என்பதை காவல் நிலையத்தில் பதிவு செய்து விசாரணை நடைபெற்று வருகிறது.

நாங்கள் எங்களுடைய தொழிற்சாலையை Industrial Zone- ல் தான் நடத்தி வருகிறோம். (CMDA Letter copy enclosed) நாங்கள் செய்யும் பிளாஸ்டிக் தொழில் Continuous Process ஆகும். இடையில் நிறுத்தினால் மின்சாரம் வீணாகும். மற்றும் மூலப்பொருள்கள் அதிகமாக வீணாவதும் என்பதால் மூன்று Shift வேலை செய்ய வேண்டி உள்ளது மேலும் எங்களது வாகனம் TATA 909 LMV வாரதிற்கு இரண்டு அல்லது மூன்று முறை தான் அந்த தெருவில் வந்து சரக்கு ஏற்றி 45 நிமிடத்தில் சென்று விடும். தேவைப்பட்டால் வண்டியில் GPRS கருவி உள்ளது அதனை நாங்கள் பரிசீலித்து கொள்ளலாம். அவர்கள் எங்கள் மீது கொடுத்த புகாரில் 100% அனைத்தும் உண்மைக்கு முரணானது என்பதைத் இதன் மூலம் தெரிவித்துக் கொள்கிறோம்.

மேலும் நாங்கள் Corporation License தொடர்ந்து Renewal செய்ய உடனடியாக நடவடிக்கை மேற்கொள்கிறோம். தங்களுடைய மேலான ஆதரவை எதிர்பார்க்கின்றோம். நன்றி.

இப்படிக்கு,

Balaji Poly Cars

மேலேஜர்

S.KRISHNAKUMAR Ph.9282326601



24/08/2022  
அலுவலக எழுத்தர்  
வட்டாட்சியர் அலுவலகம்  
பெரம்பூர் வட்டம்  
சென்னை - 600 011.

BEFORE THE BAR COUNCIL OF TAMIL NADU AND PUDUCHERRY

Complaint No. \_\_\_\_\_ of 2022

Between

Mr S.KrishnaKumar,  
S/o.Late.R.Santhalingam, 9282326601  
No.7,8Venkateswara colony,  
Kondungaiyur,Chennai-600118.



..Complainant

And

1. Mr.C.SakthiVelEn.No.2498/2018  
No.8/2,5<sup>th</sup> Street, Venkateswara colony,  
Kondungaiyur,Chennai-600118.

2. Mr.C.Senthil Nathan 9841007210  
No.8/2,5<sup>th</sup> Street, Venkateswara colony,  
Kondungaiyur,Chennai-600118.

**PETITION FILED UNDER SECTION 35 OF THE ADVOCATES ACT, 1961**

1. The Complainant is Mr.S.Krishnakumar ,Son of Late.R.Santhalingam, aged about 52 years, having office at Plot No.25/2,Second Street,Harbour Colony, Kondungaiyur,Chennai-600118,, is Manager, of Balaji Poly Cans No.7 & 8, Venkateswara Colony, 5<sup>th</sup> street, Kodungaiyur, Chennai -118, do hereby solemnly affirm and sincerely as follows.

The address for service of Notices and processes on the complainant is same as stated as above.

2. The 1<sup>st</sup> Respondent is residing in the above said address and practicingadvocate.

3. The 2<sup>nd</sup> Respondent is residing in the above said address and practicing advocate.

The Address for service of notices and processes on the Respondents is same as stated above.

The Complainant states on complainant was running a small scale units in the said premises bearing door No.7&8 ,Venkateswara colony, Kondungaiyur, and manufacturing plastic small containers for the past 19 years without any problems. The complaint got all permission from the various authorities for the running company.

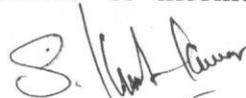
4. The complainant is transporting finished goods using small commercial vehicles (LMV) TATA 909 which is sent to clients of the complainant. While that be on last sixmonthcomplainant facing problem, the 1<sup>st</sup> and 2<sup>nd</sup> respondent stopped the transport vehicle which was carry finished products from the complainant's factory premises and started to pick up quarrel with driver. For the last 20 days 1<sup>st</sup> and 2<sup>nd</sup> startedsiviour problem to run the Small Scale Unit and enter the Vehicle inside the Road. As the 1<sup>st</sup> and 2<sup>nd</sup> Respondent refused to let go off the vehicle with goods, I reached the spot and I was shocked and surprising to see that 1<sup>st</sup> and 2<sup>nd</sup> Respondent picked up quarrel without any cause or reasonusing un parliamentary words (Volgur words)

5. FinallyThe complainant have lodged a police complaint dated 18.08.2022 at P6 Police station. The Inspector of police has made enquiry and raised CSR No.1234/2022, due to the high influence of the 1<sup>st</sup> and 2<sup>nd</sup> Respondent within the locality No.1 & No.2 is not controlling with the Police department against my complaint.I came to learn that 1<sup>st</sup> and 2<sup>nd</sup> Respondents are brothers. Since after my police complainant, the 1<sup>st</sup> and 2<sup>nd</sup> Respondent started to harass the complainant and company staff by illegally intercepting them on their way to the factory premises.

6. The 1<sup>st</sup> and 2<sup>nd</sup> Respondent again stopped the vehicle of the complainant which was carrying goods to the clients of the complainant and when I tried to pacify the 1<sup>st</sup> and 2<sup>nd</sup> Respondent on the spot, the 1<sup>st</sup> and 2<sup>nd</sup> Respondent asking lumpsum amount from us in order to peacefully run the complainant's business.

7. The complainant was shocked and surprised to the money demand from the 1<sup>st</sup> and 2<sup>nd</sup> Respondent. When complainant expressed unwillingness to pay the money as demanded by the 1<sup>st</sup> and 2<sup>nd</sup> Respondent, the 1<sup>st</sup> and 2<sup>nd</sup> Respondent threatened with dire consequences to the complainant and his working staff members.

8. The complainant states that being a member of esteemed and noble profession, using the high influence within the locality, the 1<sup>st</sup> and 2<sup>nd</sup> Respondent is threatening and interfering with the day to day affairs of my MSME unit. Without any effective remedy, the complainant is constrained to approach with this complaint. Due to the threat from the 1<sup>st</sup> and 2<sup>nd</sup> Respondent, my business which is the only source of income to the



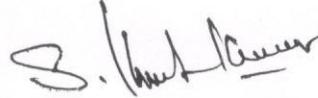
complainant and family members is affected and facing extinction. Therefore, I praying for suitable action against the 1<sup>st</sup> and 2<sup>nd</sup> Respondent.

9. The complainant pays a fee of Rs.1000/- towards this complaint and a sum of Rs.1500/- (Rs.750/- for each respondents), total Rs. 2500/- along with the complaint, in the favour of The Secretary "The Bar Council of Tamil Nadu, Chennai – 104", payable at Chennai,

For the reasons stated above, this is most respectfully prayed that this Bar Council shall take appropriate disciplinary action against the Respondents and thus render justice.

Date: 26/08/2022

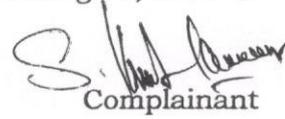
Place: Chennai-600118.



Complainant

#### Verification

I, S.KRISHNAKUMAR, son of R.SANTHALINGAM, complainant herein, do hereby solemnly affirm and state that the contents of the paragraph 1 to 7 of the petition are quite true and correct to the best of my knowledge and belief and information. Verified and signed on this to the 26<sup>TH</sup>Day of August, 2022 at Chennai.



Complainant

Enclosures:

1. Complaint copy dated 18.08.2022 Lodged with P 6 Police station
2. CSR copy issued by Police
3. Complaint dated 22.08.2022 lodged with commissioner of police, acknowledgement given by Commissioner office.
4. D.D.NO.464919 DT.25/08/2022 RS.2500/-

**BAR COUNCIL OF TAMIL NADU & PUDUCHERRY**

From:  
The Assistant Secretary,  
Bar Council of Tamilnadu &  
Puducherry,  
High Court Campus, Chennai  
Phone : 044-25342739.

To:  
Mr. S. Krishnakumar,  
S/o. Late. R. Santhalingam,  
No.7, 8, Venkateswara Colony,  
Kodungaiyur, Chennai – 600118.  
Phone No.9282326601

Confl.No. 3520 of 2022.

Date: 06.09.2022

Sir/Madam,

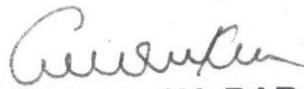
Sub: Complaint against an Advocate - Reg.

Ref: Your complaint dated 26.08.2022 received on 26.08.2022  
numbered as 376/2022.

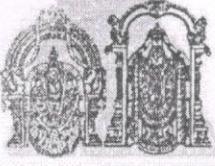
-----

This is to acknowledge the receipt of your complaint dated 26.08.2022 received by the Bar Council on 26.08.2022 against 1. Mr. C. Sakthivel, Advocate, Chennai. 2. Mr. C. Senthil Nathan, Advocate, Chennai. The complaint is in order and your Complaint Number is 376/2022. Further course of action on your complaint will be informed to you in due course.

This is for your information.

  
**ASST. SECRETARY, BAR COUNCIL.**





# BALAJI POLYCANS

No : 7&8, 5th Cross Street, Venkateswara Colony, M.M.C. Post, Chennai - 600 118

Phone : 25555819, 2555 6085, Fax : 25556087

E.mail : balajipolycans@gmail.com

Date : .....

Dt.29/08/2022

## COMPLAINT LETTER

To,  
The Deputy Commissioner of Police,  
Pulianthope, Cookes Road, Otteri,  
Chennai.

Respected Sir,

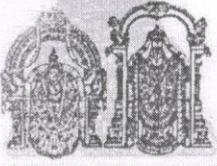
Sub: Requisition to register the complaint – against Mr.C.Sakthivel, - attacked my worker – issue FIR copy reg.

- Ref: 1. P6 Police station CSR No.1234/2022 ,
2. Commissioner office Complaint ack.No. C.No.2283/COP/Visitors/22 dt.22/08/22
3. CM cell Acknowledgement No. ,
4. Dy. Commissioner Online complaint on 27/08/22 ref no. RPK22154334 -reg.

**With reference to the above referred main Complaint against the C.SAKTHIVEL , C.SENTHIL NATHAN, 27/08/2022 night 9.30 pm. While crossing the Road, by our worker Anil Kumar with small cartage vehicle, C.Sakthivel is Residing at No.8/2,Venkateswara Colony, kondungaiyur, Chennai-600118, he illegally stopped my worker threatened and attacked with the wooden rod. And further hesnatched the our worker cell phone, we heard the message immediately, we went to the Harbour Colony, Main road, stopped is beating the worker and recovered the cell phone from C.Sakthivel.**

Further we came without any corral to avoid the law and ordeissue. Immediately we have registered the on line complaintwide reference No.RPK22154334 .

So now we are presenting the criminal issue in front of the Honourable Deputy Commissioner to take necessary action asper the Law and Order against C.SAKTHIVEL, I humbly requested you to registered this complaint and issue us FIR copy against C.Sakthivel to take appropriate legal action Against him.



# BALAJI POLYCANS

No : 7&8, 5th Cross Street, Venkateswara Colony, M.M.C. Post, Chennai - 600 032 <sup>118</sup>

Phone : 25555819, 2555 6085, Fax : 25556087

E.mail : balajipolycans@rediffmail.com @gmail.com

.2.

Date : .....

I have herewith enclosed the Stanley Govt. Hospital treatment copy is also enclosed for the necessary action.

**Further to inform you that, by 10.00 pm. C.Sakthivel , attacked two workers belonging to next building. This complaint is recorded in Police control room emergency Police 100 at 10.00 pm. On 27.08.22, Mr.Ramamurthy, SI from P6 Police station , he came to the spot and made the enquiry the Sakthivel, but C.Sakthivel is not responded the Sub-Inspector. Further this criminal activity also given written complaint against C.Sakthivel to the P6 Police station by our neighbour.**

**Respected DC Sir, day by day they are crossing the limit of criminal activity.** So we hereby humbly requested you to interwin in this complaint and take necessary action and save our life and our MSME Industry. We are expecting your early action, in this regard.

Please to inform you that, many of the Sub-Inspectors's of P6Police station knows about the details of this case. Since they have visited our place many times. We are hereby bring you the CC TV recording for your kind notice in various dates from 17/08/2022 to.27/08/2022 in that specially kindly see the CC TV recording of 22/08/22, this will help you to understand the Law and Order situation created by the C.Sakthivel and C.Senthilnathan in front of our Factory.

Further to our CC TV camera was broken and removed yesterday midnight 1.00 am. ie. 28/08/22, that recording from another camera is also enclosed.

Once again we humbly requested you to take necessary action for the Commissioner of Police complaint, and CM cell Complaints.

Thanking You,

Yours faithfully,

S.KRISHNAKUMAR,

Copy to: Asst. Comm. Of Police, Kodungaiyur, Division.  
Inspector Police, P 6 Police station,

BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL SOUTHERN ZONE  
BENCH AT CHENNAI

ORIGINAL APPLICATION No. 126 of  
2022

(Under Section 18(1) read with Sections  
14 & 15 of National Green Tribunal Act,  
2010)

IN THE MATTER OF:

C.Senthil Nathan

..Applicant

Vs

1. State of Tamil Nadu

Represented by its Principal Secretary  
& 6 others

..Respondents

REPLY STATEMENT AND DOCUMENTS

K.ELANGOO

B.K.GIRISH NEELAKANTAN

Counsel for 7<sup>th</sup> Respondent

Mob: 9444236620

Email: bkgirishneelakandan@gmail.com